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## Jammu and Kashmir Pollution Control Committee

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**The Consultant (Judicial)**  
**Hon'ble National Green Tribunal (P.B)**  
**New Delhi.**

No:- JKPC/NGT/OA **164/537-39**

Date: **18**-03-2024

**Subject:- Compliance of Hon'ble National Green Tribunal Order dated 18-01-2024 in the matter of OA No. 164/2018 titled "Ashwani Kumar Dubey V/s Union of India".**

Sir,

In compliance to Hon'ble National Green Tribunal Order dated **18-01-2024** in the matter of OA No. **164/2018** titled "**Ashwani Kumar Dubey V/s Union of India**", kindly find enclosed the Status Report of Jammu and Kashmir Pollution Control Committee.

It is requested that the Status Report may kindly be taken on record and place before the Hon'ble NGT for consideration.

Yours faithfully,

Encl:- As above.

  
(Ghan Shyam Singh) JKAS **18.3.24**  
Member Secretary

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Copy to the:-

1. Member Secretary, Central Pollution Control Board, Delhi.
2. Sh. G. M. Kawoosa, Additional Standing Counsel for J&K Govt. in Hon'ble NGT matters in New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 8495-JK(LD) of 2022 dated 12-10-2022.

**Before the Hon'ble National Green Tribunal  
Principal Bench, New Delhi**

Original Application No. 164 of 2018

**IN THE MATTER OF**

**“Ashwani Kumar Dubey V/s Union of  
India”**

**Compliance Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal dated 18-01-2024 passed in OA No. 164 of 2018 titled “Ashwani Kumar Dubey V/s Union of India”.**

**Background:**

That the Hon'ble National Green Tribunal vide Order dated **18-01-2024** in **OA No. 164 of 2018** directed as follows :-

*“In order to given an opportunity of hearing to all the concerned parties, Tribunal on 02.11.2023 had directed the Registry to issue notice to all the applicants and respondents in the original applications. Some of the notices have been received unserved. Therefore, Registry is directed to issue fresh notice to unserved parties.*

*Learned Counsels appearing for the parties seek four weeks' time to file their reply.”.*

**Status Report:**

That in compliance to the Hon'ble National Green Tribunal vide Order dated 18-01-2024 in OA No. 164 of 2018, it is to say there is no Thermal Power Plant (TPP) in the UT of Jammu and Kashmir and as such no fly ash is

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generated in UT of Jammu and Kashmir on account of thermal power plants and there is also no other major source of generation of fly ash in the UT.

**Prayer:**

In the premises, it is therefore respectfully prayed that the compliance report may kindly be taken on record and place before the Hon'ble National Green Tribunal for consideration.

  
(Ghan Shyam Singh) 18.3.24  
Member Secretary